

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.54/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 13<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SREI EQUIPMENT FINANCE LTD. (PRESENTLY UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS) THROUGH THE AUTHORIZED REPRESENTATIVE OF THE ADMINISTRATOR APPOINTED BY THE RBI) V/S AMSTER ESTATE ADVISORY SERVICES PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anirban Bhattacharya with *: For the Financial Creditor*  
Sh. Rajeev Chowdhary, Adv.

Sh. Anand Chhibber Sr. Adv. Assisted by *: For the Corporate Debtor*  
Ms. Supriya Garg with Sh. Vipin Kr. Kushwaha, Adv.

**ORDER**

- 1.** Ld. Counsel representing the Financial Creditor while arguing and rebuttal to the counter of the Corporate Debtor states that there was a separate loan account of M/s Royal Empire Marketing Pvt. Ltd. Let the statement of the loan account of this Company along with the amount disbursed to it and the details of repayments made thereto, be also placed on record within a period of one week with advance copy to be supplied to the other side.

**-Sd-**

**-Sd-**

2. Let the Corporate Debtor also file an affidavit as to clarify whether the date of any part of the amount of loan disbursed to the Corporate Debtor, and date of repayment by it to the Financial Creditor is same.
3. The matter is adjourned for further hearing on 4<sup>th</sup> June, 2024.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***13<sup>th</sup> May, 2024***

*Avaneesh Kumar Singh*  
*(Stenographer)*

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**